

Purchase policy of Kendriya Bhandar

593. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Board of Directors and the Executive Committee of Kendriya Bhandar have amended its purchase policy repeatedly without any agenda and if so, the reasons therefor;

(b) whether such amendments were made for purchase of sugar, rice, pulses, mustard oil in consumer packs, to favour a supplier; and

(c) whether the Ministry or Kendriya Bhandar have received any communications in this regard from a Member of Parliament and if so, the details of action taken by them in the matter and the reasons for not replying to his letters?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As per Bye-law 22(i) (n) of Kendriya Bhandar, the Board of Directors have the powers to prescribe policies and procedures for purchase of goods procured by the Society either for sale or for office use. Further, as per Bye-law 26 (i) of Kendriya Bhandar, the Executive Committee has the power to lay down broad guidelines to carry on the business of the Society, subject to general directions of the Board of Directors and General Body Meeting. As informed by Kendriya Bhandar, the Purchase Policy and procedures to be followed against the items sold by Kendriya Bhandar are reviewed by the Board of Directors/Executive Committee of Kendriya Bhandar in its meetings based on organizational requirement.

(c) Kendriya Bhandar and Department of Personnel and Training have received a letter each dated 27.06.2017 from Shri Ram Kumar Kashyap, Member of Parliament (Rajya Sabha) on the subject of purchase policy of Kendriya Bhandar. In this regard, Kendriya Bhandar has replied to the Hon'ble Member of Parliament on 08.07.2017.

Eligibility for membership of Kendriya Bhandar

594. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Kendriya Bhandar Bye Law No. 8 (A) (B) states that no person shall be eligible for being a member of Kendriya Bhandar if he has not purchased goods from its retail stores worth ₹500 per annum for two consecutive years;